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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 19/(MAH)/2011

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

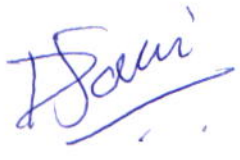
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES: Mr. Bharat J. Shah  
V/s.  
M/s. Armtex Rubber Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Deeksha Jani Advs Petitioners i/b Mariani and Co.		
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**ORDER**  
**TCP No.19/397-398/NCLT/MB/MAH/2011**

On hearing the Petitioner side by saying various adjournments have been sought for the last 5/6 hearings, it is evident that the Respondent side is constantly remained absent despite Valuation Report was filed on 25.11.2014.

List this matter for hearing on 2.1.2018.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)